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**The High Court Of Madhya Pradesh**  
**WP No. 26227 of 2021**

(RAHUL ALIAS GOLU Vs THE STATE OF MADHYA PRADESH AND OTHERS)

**Gwalior, Dated : 18-01-2022**

**Heard through Video Conferencing.**

Shri S.N. Seth, learned counsel for the petitioner.

Shri M.P.S. Raghuvanshi, learned Additional Advocate General for the respondent/State.

On 10/1/2022, Shri Seth had sought time to implead Arya Samaj Vivah Mandir Trust (Regd.) Office: Shop No.5 & 10, K-Block Market, Kavi Nagar, Ghaziabad (U.P.) as it is necessary party. However, today he pleads no instructions.

At this stage, Shri M.P.S. Raghuvanshi, learned Additional Advocate General, submits that in this case the so-called Arya Samaj Vivah Mandir Trust, has converted the religion of a girl of Muslim Community named Hina Khan. He submits that such kind of activities are not carried out in temples. It is a serious matter. A perusal of marriage certificate reflects the factum of conversion from Muslim into Hindu Community with further stipulation that she shall change her name from Hina Khan to Hina. The petitioner may not be allowed to withdraw this petition, instead this Court may invoke *suo motu* jurisdiction and issue notice to the so-called Arya Samaj Vivah Mandir Trust.

Prayer accepted.

Prayer for withdrawal of this petition is rejected.

Office is directed to issue notice to Arya Samaj Vivah Mandir Trust (Regd.) Office: Shop No.5 & 10, K-Block Market, Kavi Nagar, Ghaziabad (U.P.) by registered post with a note that Priest/Manager of the said Mandir shall remain present in person or through an Advocate on the date mentioned in the notice. Let notice be made returnable within a period of four weeks.

**(ROHIT ARYA)**  
**JUDGE**

**(RAJEEV KUMAR SHRIVASTAVA)**  
**JUDGE**

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